

NOTIFICATION

In exercise of the powers conferred under Section 28 read with Section 2(e)(iii) of the Right to Information Act, 2005 (22 of 2005), Hon'ble the Chief Justice of the High Court of Himachal Pradesh, is pleased to make the following amendment in "**The High Court of Himachal Pradesh Right to Information, Rules, 2013**".

- Short title:** 1. These Rules shall be called "The High Court of Himachal Pradesh Right to Information (**1st amendment-2015**) Rules, 2013".
- Commencement:** 2. They shall come into force with immediate effect.
- Amendment(s)** Rule 5 (1)(a) & (b) of "The High Court of Himachal Pradesh Right to Information Rules 2013" shall be substituted as follows:-
- Charging of fee.** (1) The following fee shall be payable by the person seeking information:-
- (a) An application fee of **Rs. 10/-** to be deposited as per rule 4(1) at the time of making application to the State Public Information Officer or the State Assistant Public Information Officer.
- (b) The State Public Information Officer shall charge the fee for the supply of sought for information at the following rates :-
- i) Where the information is available in the form of a priced publication
On printed price.
- ii) For other than priced publication
- (a) Rs. 2/-per page.
- (b) Actual charge or cost price of a copy in larger size paper.
- (c) Actual cost or price for sample or models.
- (iii) Where information is available in electronic form and is to be supplied in electronic form e.g. floppy, CD etc.

Rs. 25/- per C.D.

